

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
**FOR THE ATTENTION OF CREDITORS OF EURO TECH MARITIME ACADEMY**  
**PRIVATE LIMITED**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| <b>RELEVANT PARTICULARS</b> |  |   |
|-----------------------------|--|---|
| 1.                          | Name of Corporate Debtor   | EURO TECH MARITIME ACADEMY PRIVATE LIMITED  |
| 2.                          | Date of Incorporation of Corporate Debtor  | 03-10-1999  |
| 3.                          | Authority under which Corporate Debtor is Incorporated / Registered  | ROC Ernakulam   |
| 4.                          | Corporate Identity No. of Corporate Debtor   | U80302KL1999PTC012868   |
| 5.                          | Address of the Registered Office and Principal Office (if any) of Corporate Debtor   | 37/2746 Vakil S Buildingopp TVS near Deshabhimani Junction , Ernakulam, Kerala, India   |
| 6.                          | Insolvency Commencement Date in respect of Corporate Debtor  | 22.08.2025 (order received on 27.08.2025)   |
| 7.                          | Estimated date of Closure of Insolvency Resolution Process   | 07.04.2026  |
| 8.                          | Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional                                | <b>Name:</b> AAA Insolvency Professionals LLP<br><br><b>Registration Number:</b> IBBI/IPE-0002/IPA1/2022-23/50001   |
| 9.                          | Address and e-mail of the Interim Resolution Professional, as registered with the Board  | Address: - 64, near Modi Mill, Okhla Phase III, Okhla Industrial Estate, New Delhi, Delhi 110020<br>Email Id: <a href="mailto:anilgoel@aaainsolvency.com">anilgoel@aaainsolvency.com</a> , <a href="mailto:hemantmlsethi60@gmail.com">hemantmlsethi60@gmail.com</a> |
| 10.                         | Address and e-mail to be used for correspondence with the Interim Resolution Professional  | Address: 64, near Modi Mill, Okhla Phase III, Okhla Industrial Estate, New Delhi, 110020<br><br>Email Id: <a href="mailto:eurotech.cirp@gmail.com">eurotech.cirp@gmail.com</a> ,  |
| 11.                         | Last date for submission of claims   | 23.10.2025  |
| 12.                         | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the intcrim resolution professional | NA  |



|     |   |  |
|-----|---|--|
| 13. | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | NA   |
| 14. | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:   | Web link:<br><a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br><br>NA |

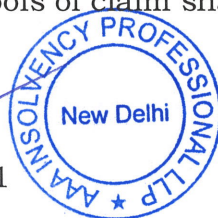
Notice is hereby given that the National Company Law Tribunal, Kochi Bench has ordered the commencement of Corporate Insolvency Resolution Process of **EURO TECH MARITIME ACADEMY PRIVATE LIMITED** on **22.08.2025** (order received on **27.08.2025**).

The creditors of **EURO TECH MARITIME ACADEMY PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 23.10.2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

AAA Insolvency Professionals LLP  
IBBI/IPE-0002/IPA1/2022-23/50001  
Interim Resolution Professional



In the matter of **EURO TECH MARITIME ACADEMY PRIVATE LIMITED**  
AFA Valid Up to - 31-12-2025

Mr. Hemant Sethi  
Designated Partner, AAA Insolvency Professionals LLP  
IBBI/IPA-002/IP-N01107/2021-2022/13628  
AFA Valid Up to - 30-06-2026

**Date: 10-10-2025**  
**Place: New Delhi**